

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
1st Floor, WTC Building, FKCCI Complex, K.G. Road, Bangalore-560009

COURT No. 2

Appeal No. : ST/20956/2016

[Arising out of the Order-in-Appeal No. COC-EXCUS-000-APP-251-15-16
dated 30/03/2016 passed by the Commissioner of Central Excise, Customs &
Service Tax (Appeals-I) Cochin]

Aspinwall & Company Ltd.

Subrahmanian Road, Willingdon Island
Cochin – 682 003
Kerala

....Appellants

Vs.

....Respondents

C.C., C.E. & S.T, Cochin

C.R. Building, I.S. Press Road,
Ernakulam
Cochin – 682 018
Kerala

Appearance:

Mr. Kuryan Thomas, Advocate

....For
Appellants

Vs.

Mr. K. Vishwanath, AR

.... For
Respondents

CORAM:

Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Date of Hearing : 22-05-2023

Date of Decision : 22-05-2023

FINAL ORDER No. 20408/2023

As Per Bench:

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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